

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 220
CP-163/ND/2021

IN THE MATTER OF:
Kaashvi Parasher

... **Applicant/Petitioner**

Versus

Shanivi Construction Pvt. Ltd. & Ors.

... **Respondent**

Under Section: 58(3) of Comp. Act, 2013

Order delivered on 15.05.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Giridhar S.V and Adv. Bharat Upreti

ORDER

The matter is taken up on urgent mentioning. Ld. Counsel appearing for the Applicant concluded his submissions. Ld. Counsel for the Respondent also made his submissions to a large extent. Nevertheless, he sought an opportunity to bring on record the present value of 45,000 shares held by the executor of the will in favour of the petitioner as also the value of the same at the time of his demise.

Ld. Counsels for the parties are directed to file updated written synopsis not exceeding 3 pages each along with the judgments relied upon within three days.

List on 05.06.2023.

-Sd-

(L. N. GUPTA)
MEMBER (T)

-Sd-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)